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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

1) O.A. NO. 1868/2000
M.A. NO. 2225/2000

2) O.A. NO. 1918/2000
M.A. NO. 2287/2000

3) O.A. NO. 1937/2000

4) O.A. NO. 1939/2000

New Delhi this the 7th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1) O.A. NO. 1868/2000
M.A. NO. 2225/2000

1. Balbir Singh S/O Udmir Ram,
R/O C-142, Yadav Nagar,
Delhi-110042.

2. Munendra Singh S/O Kirpal Singh,
R/O C-27, Dayalpur Extension,
Delhi-110094. Applicants

2) O.A. NO. 1918/2000
M.A. NO. 2287/2000

1. Satya Prakash S/O Roop Chand,
R/O B-1335, G.D.Colony,
Mayur Vihar, Phase-III,
Delhi-110096.

2. Megh Raj S/O Khazan Singh,
R/O I-4/53, Sector-16,
Rohini, Delhi-110085.

3. Sahib Singh S/O Pala Ram,
R/O 1859, Gulabi Bagh,
Delhi-110007.

4. Madan Lal S/O Najib Chand,
R/O RZ-H-4, Raj Nagar Part-II,
Palam Colony, Delhi.

5. Hem Chander S/O Bharat Singh,
R/O R-32, Gali No.1, Swatantra Nagar,
Narela, Delhi.

6. Sheo Ram S/O Bihari Lal,
R/O RZ-H-60-C, Raj Nagar Part-II,
Palam Colony, Delhi.

7. Vinod Kumar S/O Rajinder Singh,
R/O H. No.608, Krishna Marg No.9,
East Maujpur, Delhi-110053. Applicants

N.T.J.

3) O.A. NO. 1937/2000

Dharmender Singh S/O Udaibir Singh,
R/O M-3/1, P.S. Model Town,
Delhi-110009. Applicant

4) O.A. NO. 1939/2000

1. Ombir Singh S/O Ganga Prasad,
R/O F-11, Karawal Nagar Road,
Dayalpur, Delhi-110094.
2. Raj Kumar S/O Laxmi Narain,
R/O T/A-54, Uttam Nagar,
Delhi. Applicants

-versus-

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block, New Delhi.
2. Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110054.
3. Principal Secretary (Finance),
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110009.
4. Commissioner of Police,
Police Headquarters,
I.P.Estate,
New Delhi-110002.
5. Commissioner Excise,
Govt. of NCT of Delhi,
L-Block, Vikas Bhawan,
I.P.Estate,
New Delhi-110002. Respondents
(in all the OAs)

Applicants by Shri A.K. Behera, Advocate.

Respondents by Mrs. Avnish Ahlawat with Shri Ajesh
Luthra and Shri Mohit Madan, Advocates.

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By ad interim orders earlier passed, respondents
were restrained from repatriating the applicants back
to their parent department prior to the expiry of the



extended periods of deputation. Their extended periods of deputation in the meanwhile have expired. In the circumstances, present OAs have now become infructuous. The same are accordingly disposed of, with no order as to costs.

(S.A.T.Rizvi)
Member (A)

(Ashok Agarwal)
Chairman

/as/

Attested
Ashok Agarwal
C.D.C